

निदेशालय तथा क्षेत्रीय प्रचार निदेशालय द्वारा आयोजित कार्यक्रमों का प्रचार किया।

7. गीत और नाटक प्रभाग : गीत और नाटक प्रभाग द्वारा अपनी सोनपुर विभागीय मंडलियों के माध्यम से या पंजीकृत गैर-सरकारी दलों के माध्यम से सोनपुर में प्रस्तुत किए गए कार्यक्रमों का ब्यौरा नीचे दिया गया है :—

क्रम संख्या कार्यक्रम का नाम

1	मिश्रित सांस्कृतिक कार्यक्रम नवम्बर, 1980	7
2	—तथैव— नवम्बर, 1980	10
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Alleged violation of Company Law by M/s. Engineering and Industrial Equipment (India) Private Limited

*716. SHRI DHARAM DASS SHASTRI:

SHR K. LAKKAPPA:

Will the Minister of LAW JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether it is true that M/s. Engineering and Industrial Equipment (India) Private Limited, Madras is violating companies laws under Section 217(3) of the Companies Law Act;

(b) if so, the action contemplated by Government against this company; and

(c) if not, the reasons therefor?

THE MINISTER OF LAW JUSTICE AND COMPANY AFFAIRS: (SHRI P. SHIV SHANKAR): (a) M/s. Engineering and Industrial Equipment (India) Private Ltd. violated Section 217(3) of the Companies Act, 1956, by not furnishing an explanation in the Board of Directors' Report on the qualified remarks made by its auditors in their reports on the Balance Sheets of the Company as at 31-3-1978 and 31-3-1979 regarding non-maintenance of proper records relating to fixed assets.

(b) The matter is being pursued with the company for necessary action.

(c) Does not arise.

Agitation by employees of Gujarat Refinery

*717. SHRI B. V. DESAI:

SHRI M. V. CHANDRASHEKARA MURTHY:

Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether the Indian Oil Corporation held consultations with the Union and Gujarat Governments on the grave crisis precipitated by the nine day work-to-rule agitation launched by the Gujarat Refinery employees;

(b) if so, what was the outcome of the talks held;

(c) whether the Refinery stir had greatly affected the oil supplies;

(d) whether the agitation had brought down the loading of petroleum products to less than 25 per cent, adversely affecting despatches, power generation, industrial production, transport sectors and the agriculture sector; and

(e) if so, what steps were taken by the Centre in this regard?

THE MINISTER OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI P. C. SETHI): (a) Yes, Sir.

(b) It was decided that the agitation was unreasonable and that the IOC should induct Home Guards to assist in the operation of the refinery and take appropriate action against agitators.

(c) and (d). Yes, Sir. for a few days the operation of the Refinery decreased to 25 per cent of its normal.

(e) The induction of the Home Guards and other special measures taken helped to improve the operation of the Refinery. The agitation ceased on April 2, 1981.

Withdrawal of Films from circulation

*718. SHRI G. Y. KRISHNAN: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) are Government aware of any films—whether documentary or newsreel—withdrawn from theatrical circulation during 1977 to 1979;

(b) if so, how many and why; and

(c) what is the loss incurred?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI VASANT SATHE): (a) to (c). In March, 1977 the Government asked the Films Division to carry out scrutiny of documentaries and newsreels being screened in the country and to withdraw from circulation all such documentaries and newsreels which are considered inappropriate. As a result of these instructions, the Films Division withdrew 40 documentary films from its theatrical circuit and 5 documentary films from its non-theatrical circuit apart from 22 Indian News Reviews. The Films Division was also asked not to release 4 films and abandon production of 2 films. One film entitled 'Freedom From Fear' was completed but the Films Division

was instructed not to release it. The total cost involved in production and distribution of the documentaries and newsreels withdrawn from circulation is approximately Rs. 1,66,00,000/-.

दूरदर्शन पर बच्चों की फिल्में दिखाना

*719. श्रीमती कृष्ण साही: क्या सूचना और प्रसारण मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या बाल फिल्म समिति द्वारा बनाई गई फिल्में दूरदर्शन पर नहीं दिखाई जाती हैं ;

(ख) क्या यह सच है कि बच्चों के लिए मिनेमा हाल जाने की अंधा दूरदर्शन पर फिल्में देना सुविधाजनक है ; और

(ग) क्या सरकार दूरदर्शन पर बच्चों की फिल्में दिखाने के लिए किसी प्रस्ताव पर विचार कर रही है ?

सूचना और प्रसारण मंत्री (श्री वसन्त साठे):

() हे. (ग). बाल फिल्म समिति द्वारा बनाई गई फिल्मों को, टेलीकास्ट करने के लिए दूरदर्शन द्वारा प्रसारित भुगतान की दरों की अस्वीकार्यता के कारण टेलीकास्ट करने के लिए दूरदर्शन द्वारा हासिल नहीं किया जा सका। तथापि, बाल फिल्म समिति अब टेलीकास्ट के लिए सहमत हुई दरों पर बाल फिल्में सप्लाय करने के लिए सहमत हो गई है। दूरदर्शन का विभिन्न दूरदर्शन केन्द्रों से टेलीकास्ट करने के लिए इन फिल्मों का उपयोग करने का प्रस्ताव है।

News Agencies running in Loss

*720. SHRI ATAL BIHARI VAJPA-YEE: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) names of the Hindi and other news agencies which are running in loss;